

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No. 6096/2005 passed by the High Court of Judicature at Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 12529/2020 - EXEMPTION FROM FILING O.T.)

Date : 14-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Sidharth Yadav, Adv.
Mr. Suraj, Adv.
Mr. Abhimanyu Yadav, Adv.
Mr. Utkarsh Sharma, AOR
Mrs. Kaveri Vats, Adv.

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Shreeharsh Bundela, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Pradeep Kumar Mathur, AOR
Mr. Chandra Nand Jha, Adv.
Mr. Chiranjeev Johri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. A request is made on behalf of the petitioners to adjourn the matter on the ground that the petitioners' counsel is not well.
2. List the matters on 2-1-2024.
3. Interim order to continue till then only.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

